

lakh of Indians in Gulf countries would be considered as "illegal immigrants" and forced to return to India. Besides, the new regulation will lead to untold exploitation of those Indians who are employed in U.A.E. Besides, this would affect the employment potential of Indians in U.A.E. and create confusion and uncertainty in the minds of those who are there. I, therefore, call upon the Government to immediately initiate talks with U.A.E. and bring about a settlement of the present situation.

(iii) RECENT CASES OF ROBBERIES IN DELHI

SHRI H. K. L. BHAGAT (East Delhi): Sir, under Rule 377, I have to bring to the notice of the House the recent cases of robberies in Ashok Vihar and Lawrance Road in Delhi areas resulting in injuries to several women and children and loss of valuable property and these incidents have caused anxiety in the minds of the people of Delhi. I would request the hon. Minister to please let us know what steps he proposes to take to prevent such occurrences and to improve the law and order situation in the capital which has very badly deteriorated during the last 3 years. Meanwhile, Sir, I am bringing it to your notice that the wife of Shri Mangat Ram who was injured in the robbery case has died. The matter requires very serious attention.

(iv) ISSUE OF NOTIFICATION ABOUT INCREASE IN THE PRICE OF FABRICATED MICA

रतिलाल प्रसाद वर्मा (कोडरमा) : अध्यक्ष महोदय, यह अत्यन्त आश्चर्यजनक तथ्य है कि वाणिज्य विभाग भारत सरकार के द्वारा "फैब्रिकेटेड पाइका" का दाम बढ़ाया है किन्तु उस का नोटिफिकेशन नहीं करने के कारण कस्टम विभाग पुराने दरों पर फैब्रिकेटेड माइका को निर्यात करा कर कराड़ों रुपये की विदेशी मुद्रा से राष्ट्र को घाटे का व्यापार करा रहा है। इसमें "माइका ट्रेडिंग कारपोरेशन किसी व्यापारी

से नये दरों पर किसी निर्यातक से पुराने दरों पर अभूक (तैयार माल) निर्यात की स्वीकृति दे रहा है। ऐसे ही प्रोसेस्ट माइका का भी हाल है। सब मिलाजुला कर कराड़ों रुपये की क्षति हो चुकी है। अतः वाणिज्य एवं वित्त विभाग के द्वारा पारस्परिक सहयोग की गुंजाइश कर, संबंधित अधिकारियों से अविलम्ब जवाब तलब कर राष्ट्र को क्षति से बचाया जाय।

(v) REPORTED LOCK-OUT IN KESORAM COTTON MILLS

MR. SPEAKER: Shri Jyotirmoy Bosu. Rule 377.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have to ask one thing from you before I start.

I have given notices under Rule-377. There are three cases of serious hardships inflicted on labour. One was regarding the CIWTC strike. Sir, the *Economic Times* employees of Calcutta have been laid off and made to sit idle. Regarding the lock-out of Kisoram Cotton Mills, Sir, the Kisoram Cotton Mills is owned by the Birlas and they have declared a lockout of this factory in the Garden Reach area, thus causing hardship to these poor workers; and at the same time this will hamper the production of a very important item, namely, Textiles, which earns us lot of foreign exchange. I beg of you kindly to ask the Minister concerned to make a statement because it involves 12,000 workers.

MR. SPEAKER: He is here. It is entirely for the Minister.

SHRI JYOTIRMOY BOSU: You can make an observation.

MR. SPEAKER: You have already done.

Now, let us proceed with the Legislative Business.